

**NATIONAL COMPANY LAW TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

C.P NO. 153(ND)/2016  
CA NO.

CORAM:

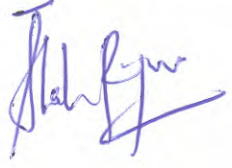
PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. R.VARADHARAJAN  
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2017

NAME OF THE COMPANY: **Dakshaa INfrabuild Pvt. Ltd & Ors.**  
**V/s.**  
**Rochee Resorts India Pvt. Ltd**

SECTION OF THE COMPANIES ACT: 241/242, 243 & 213

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SNARIQ KEYAZ	ADV	PETITIONERS	
2.	SAYANTAN MONDAL	ADV	L	

**ORDER**


Learned counsel for the petitioner states that despite service respondents are avoiding to appear before the court and they requested the petitioner to come forward for negotiations to settle the dispute.

We have heard learned counsel on the issue of interim relief.

Having heard the learned counsel we are of the view that the ends of the justice would be made by restraining the respondents from selling, encumbering, transferring or mortgaging assets of respondent 1 company. They are also restrained from convening any meeting of the Board of Directors without specific permission from this Tribunal. The respondents shall maintain status quo as to the shareholding and directorship of the respondent 1 company as it exists today.

If the respondents so chooses they may file the reply with a copy in advance to the counsel opposite within four weeks.

List for further consideration on 02.03.2017.



(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT



(R. VARADHARAJAN)  
MEMBER (J)